

(15)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/689/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : PRADEEP M.R  
NAME OF THE RESPONDENT(S) : MERCHEM LIMITED  
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	ROHAN RATASEKARAN	Counsel for Petitioner	
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**ORDER**

Counsel for the Applicant present. As per the direction given on 21.12.2017, private notice has been served on the Corporate Debtor which was sent on 28.12.2017. The postal receipt, delivery report and copy of the notice are placed on record along with an affidavit. The service effected on the Corporate Debtor is held sufficient. The Corporate Debtor is proceeded *ex parte*. Matter is posted for arguments. Put up on 15.01.2018 at 10.30 A.M.

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(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)